1	2
चेन्नाम (तमिलनाडु)	7.00
हिसार (हरियाणा)	14.00
रैंचुर (कर्नाटक)	5.75
जेतसार (राजस्थान)	10.00
कोकिलबारी (असम)	8.00
लाधोवाल (पंजाब)	14.00
मिजोरम	10.00
रायबरेली (उत्तर प्रदेश)	7.00
सरदारगढ़ (राजस्थान)	10.00
सूरतगढ़ (राजस्थान)	10.00

इसके अतिरिक्त इन फार्मों में काम करने वाले श्रमिकों को निम्नलिखित सुविधायें दी जाती हैं :—

(क) रियायती दरों पर खाद्य सामग्री उपलब्ध कराना,

(ख) निशुल्क आवास,

(ग) उन फार्मों में चिकित्सा सुविधाएं जहां डाक्टर तैनात किये गये हैं,

(घ) राज्य सरकार के नियमों के अनुसार साप्ताहिक विश्राम।

निगम के नियमित श्रमिक अर्जित छुट्टी आकस्मिक अवकाश, बोनस आदि के भी हकदार हैं।

विभिन्न राज्यों में राज्य सरकारों के भी कई कृषि फार्म हैं। इन फार्मों में काम करने वाले श्रमिकों की मजदूरी समेत नियुक्ति आदि की शर्तों का निर्धारण राज्य सरकारें स्वयं करती हैं। इन शर्तों का ब्यौरा उपलब्ध नहीं है।

Reneweal of managing directorship of Swadeshi Polytex Limited

2774. SHRI KRISHNA CHANDRA PANDEY:

SHRI ZULFIQUAR ALI KHAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received a proposal for renewal of Managing Directorship of Swadeshi Polytex Limited for Shri Sitaram Jaipuria;

(b) if so, what is the present stage ot the proposal;

(c) whether the share-holders of the company have approved the said proposal; and

(d) whether the Central Government have taken into consideration the contraventions by the present Managing Director of Sections 269(3) and 267 of the companies Act, while considering the said proposal for renewal of Managing Directorship?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) The proposal is under examination.

(c) The Board of Directors by resolution dated 30.10.82 approved the appointment subject to approval and modifications by the Central Government and the Company in General Meeting. It is understood that the Annual General Meeting was scheduled for 10.3.1983. It is not known if the Annual General Meeting had approved the appointment or voted any modifications.

(d) The provisions of Section 267 and 269(3) of the Companies Act would be kept in view while examining the proposal.